

Shrimati Renu Chakravartty: That should not be done. I hope, the hon. Minister will not try to turn this question into that form at all. I want that the attention of the Government should be drawn to the innermost interior parts where there may not be such good arrangements, like in Baghmara. That is why I am specifically mentioning this point.

Shri Mehr Chand Khanna: We are not making any distinction between Hindu refugees and Christian refugees. Refugees are all refugees and they are a charge on the Government of India. We are treating this problem as a national problem. Whatever I could gather was that these camps were all mixed camps. They were spread over a long area. They are mostly by the side of the roads. These camps have been set up where there is water available. Now, as the monsoon season is fast approaching, the areas may become inaccessible; so, we are arranging to shift these camps to higher places, most probably near Goalpara. The Christian missionaries are giving some help to their own people, Christians. To that nobody can object. If any other organisation would like to go and help other refugees, that would be equally welcome.

Shri Daji (Indore): May I know whether rations and medical help are available in each and every camp or there is only a general pool from which they will have to draw?

Shri Mehr Chand Khanna: Yes, we have done our level best in this regard.

Shri S. M. Banerjee (Kanpur): May I know the scheme to rehabilitate these refugees who are now put over a scattered area? What is the final arrangement? Have the State Government some plan, or have the Central Government thought about that? May I know also whether a parliamentary delegation is likely to be sent there to see the arrangements made?

Shri Mehr Chand Khanna: As far as the parliamentary delegation is

concerned, I do not think that I have anything to do with it. If I as a Minister, am informed that some of the Members of Parliament would like to go there, I shall certainly take up the matter with the Government of Assam.

As far as the rehabilitation aspect is concerned, we are very anxious that these people should be provided with work and not kept idle in the camps, but that is going to take a little time, for the obvious reason that the areas to which they have come are the Garo Hills. This area will have to be developed. The economy of this area will have to be developed, and we shall also have to formulate separate schemes, like terracing, afforestation etc. Action in that regard is being taken. I have discussed these schemes myself with the Chief Minister of Assam and we are taking appropriate action in the matter.

Shri Hem Barua (Gauhati): My humble request to you, Sir, is that you also should visit these areas.

Mr. Speaker: Invitations are not extended inside the House.

12.17 hrs.

RE: CALLING-ATTENTION NOTICE

Mr. Speaker: Yesterday, the hon. Minister had made a statement and I had kept that pending for any questions or clarifications that might be needed. Would the hon. Minister be able to give those clarifications at 5 P.M. today?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): Yes.

Mr. Speaker: So, the hon. Members concerned may kindly remain here in the House at 5 P.M.

Shri U. M. Trivedi (Mandsaur): We had tabled some calling-attention notices about the Jammu explosion.

Mr. Speaker: It cannot be asked here.

Shri Hari Vishnu Kamath (Hoshangabad): That means that the business of the House will be interrupted at 5 P.M.?

Mr. Speaker: Yes.

12.18 hrs.

PAPER LAID ON THE TABLE

GOVERNMENT'S DECISIONS ON REPORT OF Ad Hoc COMMITTEE OF TOURISM

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy of Ministry of Transport Resolution No. 6-AHC(2)63 dated the 13th March, 1964, containing Government's decisions on the Report of the Ad Hoc Committee on Tourism. [Placed in Library, See No. LT-2581|64].

12.18½ hrs.

PUBLIC ACCOUNTS COMMITTEE
TWENTY-THIRD REPORT

Shri Tyagi (Dehra Dun): I beg to present the Twenty-third Report of the Public Accounts Committee on Audit Report (Commercial), 1963.

12.18½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

12.18½ hrs.

CONSTITUTION (SEVENTEENTH AMENDMENT) BILL

REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

EVIDENCE GIVEN BEFORE JOINT COMMITTEE

Shri Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Constitution of India.

12.19 hrs.

ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL*

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): I beg to move for leave to introduce a Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period".

The motion was adopted

Shrimati Lakshmi Menon: I introduce the Bill.